

(a) whether the Government of West Bengal has requested Planning Commission to accord approval to the revised outlays for the schemes under the Additional Employment Programme,

(b) whether the said revised approval of the schemes is pending with Finance Ministry and

(c) if so whether the Ministry will accord approval to the revised outlays expeditiously?

**THE MINISTER OF FINANCE (SHRI H M PATEL)** (a) Yes Sir The State Government of West Bengal had written to the Planning Commission who had been administering the Half-a-million Jobs Programme/Employment Promotion Programme seeking *ex-post-facto* sanction for schemes taken up by them over and above the limits sanctioned under the Half-a-million Jobs Programme/Employment Promotion Programme in October 1976 This proposal was not agreed to and the Planning Commission have conveyed the decision to the State Government

(b) No Sir

(c) Does not arise

12 hrs

**RE REPORTED INCIDENT OF MOLESTATION OF WOMEN AT KHETRI (RAJASTHAN)**

**SHRI KANWAR LAL GUPTA (Delhi Sadar)** Sir I have a submission to make on a very serious matter which is unprecedented A hundred ladies were raped in Khetri near Jaipur This is something unprecedented which has never happened in the history of India I was shocked to hear this that a hundred ladies in a cinema hall were raped The CRP and undesirable elements took about 50 ladies to their houses and they were kept there for 48 hours They were naked and unconscious No action has been taken Nobody knows what has

happened In that cinema hall the light was switched off and all these things took place It is alleged that CRP people were also involved, apart from the undesirable elements We want that action should be taken against all the officers right from the lower ranks to the highest ranks They must be dismissed and the Home Minister should make a statement today itself It is a very serious matter This is a shame to this country and we will not tolerate (Interruptions)

**MR SPEAKER** I am on my legs I have taken your point It is very sad and something unthinkable if it had happened Therefore it would have been more appropriate if you had come with a notice (Interruptions)

**DR HENRY AUSTIN (Enakulam)** In a matter like this there cannot be any (Interruptions)

**SHRI SAUGATA ROY (Barackpore)** The Home Minister should come to this House and give his resignation He should not (Interruptions)

**MR SPEAKER** Don't record

**MR SPEAKER** Will you kindly hear me? I am on my legs This is an extremely important matter I am asking the Home Minister to make a statement this afternoon itself so that the House may know about it (Interruptions)

**SHRI V M SUDHEERAN (Alleppey)** He must resign (Interruptions)

**MR SPEAKER** Is the shouting over I am asking the Home Minister to make a statement at 3 O'clock today Nothing more

**PROF P G MAVALANKAR (Gandhinagar)** It must come *suo motu* (Interruptions)

**MR SPEAKER** Don't record

\* \* \*

**MR SPEAKER** It will be on my direction

**SHRI KANWAR LAL GUPTA:** I belong to the ruling party, otherwise I would move an adjournment motion. It is a shame to the whole country. (*Interruptions*)

श्री मनी राम बागड़ी (मथुरा) : अध्यक्ष जी, यह सवाल राजस्थान सरकार का है, इसलिए राजस्थान सरकार को बर्खास्त करो।

श्री हरिकेश बहादुर (गंगखपुर) : राजस्थान सरकार के चलते ये सब बातें हो गयी हैं, इसलिए राजस्थान सरकार को बर्खास्त करना चाहिए।

MR. SPEAKER: Don't record.

**SHRI C M STEPHEN (Idukki):** Mr Kanwarlal Gupta wants to make a statement. He should be allowed...

MR. SPEAKER: You were absent He has already made a statement.

श्री मनी राम बागड़ी : राजस्थान सरकार को बर्खास्त किया जाए। (ब्यवधान)...

**SHRI C M STEPHEN:** Let us hear him (*Interruptions*)

श्री मनी राम बागड़ी : इस के लिए राजस्थान सरकार जिम्मेवार है, वह इस्तीफा दे।

**SHRI KANWAR LAL GUPTA:** I am very thankful to you that you have asked the Home Minister to make a statement. But before he makes a statement, kindly allow me to say a few things.

MR. SPEAKER: I have already given the direction.... You are a senior member. (*Interruptions*).

Papers to be laid on the Table.

SEVERAL HON. MEMBERS: No. no.

**SHRI YESHWANTRAO CHAVAN (Satara):** The news that appeared in the papers regarding a very shameful affair that took place in Rajasthan has shocked every person with conscience. And I think, everybody in India not only in this House, will be completely ashamed of such a situation taking place on a number of persons with the knowledge of police authorities, with the knowledge of security authorities and everybody concerned. Parliament would expect in a democratic country that when such a thing happens, the Government should come on its own to make a statement. May I request you to order them

MR. SPEAKER: I have already directed the Home Minister to make a statement at 3 O'clock.

**SHRI YESHWANTRAO CHAVAN:** How do we display our displeasure and anger about it? It is not merely making a statement. The point is that the House should be adjourned... How do we demonstrate our disapproval of it? We want to display our disapproval of it. As a Parliament, it is our duty I think, all of you agree to this thing

SEVERAL HON. MEMBERS: Yes.

**SHRI C M STEPHEN:** I give notice of a motion for the adjournment of the House to discuss this matter of urgent public importance. Please take note of it. (*Interruptions*)

**SHRI KANWAR LAL GUPTA:** You do not allow me I raised this question.

जो कुछ हुआ, अध्यक्ष महोदय, मैं यह चाहता हूँ कि उस पर होम मिनिस्टर स्वयं बयान दें। (ब्यवधान)

**SHRI SAUGATA ROY:** The hon. Member, Shri Kanwar Lal Gupta, is

[Shri Saugata Roy]  
not being allowed to have his say on such an important matter. Even his party members are obstructing him. We want to hear Shri Kanwar Lal Gupta. No other business will be transacted in the House. The House should be adjourned till the Home Minister comes and makes a statement. (*Interruptions*) When hundred ladies are raped, we should not take up any other business. All the business should be stopped till the Home Minister comes and make a statement. (*Interruptions*)

SHRI A BALAJANOR (Pondicherry) Before the Home Minister makes a statement we want to hear Shri Kanwar Lal Gupta. (*Interruptions*) We know that the Home Minister is interested in toppling some Ministry elsewhere. He is not in the House when such a serious matter has been raised in the House. We do not want to take up any other business. We want to hear Shri Kanwar Lal Gupta. I know what is happening in Pondicherry. He is more interested in toppling the Ministry there. He may be putting a telephone call to Pondicherry but not to Jaipur to find out the facts in regard to such a serious matter. (*Interruptions*) We must hear Shri Kanwar Lal Gupta on such a serious matter before the Home Minister makes a statement. We take serious note of it.

SHRI VASANT SATHE (Akola) On a serious matter like this I think, it will be in keeping with the dignity of the House, if all of us agree that we have a discussion right now. (*Interruptions*) You want Indian women to be raped but you do not want this matter to be discussed? Are you supporting rape? (*Interruptions*) Are you supporters of rapist? We want to listen to Shri Kanwar Lal Gupta first before the Minister makes a statement.

MR SPEAKER I have already directed the Home Minister to make a statement at 3 O'Clock.

SHRI VASANT SATHE Why not discuss it now itself? The heavens are not going to fall. (*Interruptions*)

MR SPEAKER Even an adjournment motion is taken up only at 4.30 P.M.

SHRI VASANT SATHE We do not want to wait till 4.30 P.M. What is the sanctity about 4.30 P.M.?

MR SPEAKER The rule provides that even for an adjournment motion, it is to be taken up at 4.30 P.M. only. (*Interruptions*)

SHRI SAUGATA ROY You suspend the rule. You adjourn the House till the Home Minister makes a statement. (*Interruptions*)

MR SPEAKER No please. I have already directed the Home Minister to make a statement at 3 O'Clock. (*Interruptions*) I have directed him to appear at 3 O'Clock and make a statement. Nothing more than that. (*Interruptions*)

SHRI A BALAJANOR (Pondicherry) We want to hear Mr Kanwar Lal Gupta. (*Interruptions*)

MR SPEAKER After all two hours won't make much difference.

AN HON MEMBER Mr Speaker, you ask him to sit down. (*Interruptions*)

MR SPEAKER None of you. (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) The matter that has been raised is a very grave and important matter. There can be absolutely no doubt about that or about the intensity of the feelings on this question. Sir, the House is already seized of the matter as well.

as the importance of the question. Now the hon Home Minister was not present in the House when this matter was raised,

(*Interruptions*)

The hon Home Minister is in Delhi

(*Interruptions*)

As soon as the matter was raised and the intensity of feelings of the hon Members in the House became apparent, we had sent word to the Home Minister and we had also informed him that you had been pleased to direct that he should make a statement at 3 O'Clock. So, in view of this direction of yours and the fact that information has already been sent to the Home Minister I would appeal to the House to allow the business to be conducted in the normal way and await the Home Minister's statement at 3 P.M.

(*Interruptions*)

SHRI SAUGATA ROY On a point of order Mr Gupta raised the matter at Zero Hour. Zero Hour is still continuing (*Interruptions*). Under the rules Mr Gupta can make a statement. We want to hear him in full. Whosoever obstructs him must know that he has brought it to the notice of the House. You cannot go on 'aying papers on the Table of the House' (*Interruptions*). Please do not compel us to do anything which you do not like us to do. With full respect and dignity to the House, we say that the intensity of the feelings of the Members to be understood (*Interruptions*). The Home Minister has now come. It is good that the Home Minister has now come in the House. So let the statement not be postponed till 3 P.M., let him make a statement here and now. Now that this has been continuing let him say whether he assumes responsibility for this very serious matter and before the Home Minister makes a statement, let Mr Gupta be allowed to make his full submission. That will be much better and it will be setting a healthy precedent. We have nothing against the

dignity of the House. You tell the Home Minister to make a statement here and now.

SHRI RAGAVALU MOHANARANGAM (Chengalpattu) Mr Gupta has not completed his statement. Let him speak first (*Interruptions*)

MR SPEAKER There are many advocates of Mr Kanwar Lal Gupta. He is a very competent man.

AN HON MEMBER We are very sorry to hear you Sir (*Interruptions*)

AN HON MEMBER The whole country is agitated over this issue (*Interruptions*)

MR SPEAKER He is a very competent man. He does not require anybody's assistance.

(*Interruptions*)

SHRI SAUGATA ROY As a believer in the dignity of the House, we are not against throttling of any Member whether he belongs to our party or to the opposition or to the Government. Mr Gupta did stand up to make a complete statement (*Interruptions*). He was stopped by you and even other Members of his own party.

(*Interruptions*)

गृह मंत्री (श्री चरण सिंह) मुझ को मालूम यह हुआ है कि एक घटना जो आज किसी अखबार में निकली है उस सिलसिले में क्या वाक्यात है, क्या सच्चाई है वह मैं आ कर बयान करूँ।

अभी तो मैं उस बारे में कोई इतिला नहीं दे सकूँगा। मैं अखबार में पढ़ा, सुर्खी पढ़ी केवल, उसके नीचे वा मजमून मैं अभी तक नहीं पढ़ा है। मैं साढ़े ग्यारह बजे आज दफ्तर में आया .. (ब्यवधान) ..

[श्री चरण सिंह]

मैं आपके जरिए अपने इधर के माननीय मित्रों से दखीस्त करूंगा कि ताली डोनों हाथों से बजती है, एक हाथ से नहीं। आप बिल्कुल न बजाइये, वह कुछ नहीं कर पायेंगे ... (ब्यवधान)

आप मेरी बात मुन लांजिए जितनी परेशानी आपको है मुझको आपसे ज्यादा होनी चाहिए ऐसे मामले में और ज्यादा है भी। मैं यह प्रश्न कर रहा हूँ कि मैं पीने बारह बजे अपने दफ्तर में आया ... (ब्यवधान) जो होम सेक्रेटरी हैं उन से बात करने की सोच ही रहा था, बल्कि फिर यह भी सोचता था कि 1 बजे पोलिटिकस प्रफेसर्स कमेटो को मीटिंग है वह विषय उसके आज विचारार्थ है, तो पाँच एक बजे वैसे ही मेरे पास आयेंगे। बस यह मेरा विचार था उस वक्त। अब यहाँ से खबर पहुँची कि बहुत शिकायत है, शोर है, और चाहते हैं कि अभी बयान दिया जाय। तो यह सोचने को बान है कि क्या वाकयात हुए हैं, कैसे वह घटना हुई है? मैं आज बयान कैसे दे सकता हूँ। ऐंट दी प्रलियेस्ट मैं कल दे सकता हूँ। कल न सही, तो इससे क्या फर्क पड़ जायेगा अगर कल की बजाय परसों हो जाये। अगर छुट्टी है कल तो मेरा और सरकार का कमूर नहीं है। मैं बयान नहीं दे सकता, नामुमकिन है, क्योंकि जयपुर इत्तिला हो गई और जयपुर से वहाँ इत्तिला हो गई, और फिर उसके बाद अफसरों को अभी पूरी सच्चाई मालूम भी नहीं होगी। उसके बाद वह जयपुर से यहाँ सूचना करेंगे। तो मैं सेटिस्फैक्टरी बयान आज दे ही नहीं सकता हूँ। यदि छुट्टी कल की हो, परसों की हो या 10 दिन की हो, अभी मेरे लिए बयान देना मुश्किल है।

श्री बसन्त साठे : तीन चार दिन में तोड़ मरोड़ कर के बयान बना कर के दे देंगे और

वह हमको आप यहाँ बता देंगे। यही होगा।

श्री चरण सिंह : बस मुझे यही बयान करना है कि प्रगले सोमवार को बयान दे सँगा क्योंकि कल तो हाउस बैठेगा नहीं।

MR. SPEAKER: Can you get it by 6 O'Clock today?

SHRI CHARAN SINGH: How is it possible? It will not be possible to do so. I will make an attempt. (Interruptions).

SHRI VASANT SATHE: They must be having some record. The matter is of 22nd February. You phone up and get the information and convey it to us by 4 O' Clock.

MR. SPEAKER: The House is quite exercised. Can you make it by 5 O' Clock today?

SHRI CHARAN SINGH: Why should the House be agitated? It is not even my immediate concern. This is the concern of the State Government. I will have to make enquiries from them. It is not that the crime has been committed in Delhi, so that I can get the information immediately. I will have to make enquiries from Jaipur; Jaipur will have to phone up to that district where the incident is said to have occurred. That will take time. (Interruptions)

SHRI DHIRENDRANATH BASU (Katwa): Mr. Speaker, Sir, let the statement be made at 3.00 P.M.

श्री कर्ण सिंह (ऊधमपुर) : मेरा एक निवेदन है अध्यक्ष जी। यह जो दुर्घटना हुई है, मेरे मित्त अगर एक मिनट शांत रहे...

SHRI CHARAN SINGH: They want some sort of a statement to be made. I will make enquiries. But I am afraid, the message that I will be receiving, the information that will be obtainable, will not be complete. So, if any information is available, I will make a statement by 6 O'Clock.

MR. SPEAKER: That is all right.

SHRI B. P. MANDAL (Madhe-pura): Sir, I want to draw attention to the unfortunate incident in Bihar. The situation is getting worse. You had given a commitment to the House, but it is not coming up although two or three days have passed. So I want to remind you again and draw attention to the unfortunate state of Bihar. You have said you will allow a Calling Attention notice, but it has not yet come up; and the situation is getting worse and worse.

12.31 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT, CERTIFIED ACCOUNTS ETC. OF INTERNATIONAL AIRPORTS AUTHORITY AND STATEMENT FOR DELAY

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1976-77, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.

(2) A copy of the Certified Accounts (Hindi and English versions) of the International Airports Authority of India for the year ended 31st March, 1977 together with the Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) and (2) above.

[Placed in Library. See No. LT-1820/78].

MR. SPEAKER: Shri Arif Beg.

SHRI SAUGATA ROY (Barrack-pore): Sir I have a point of order in

regard to Item 3 of the List of Business. I have given notice to you also. This Export Inspection Council and Agencies is presenting its Report for 1975-76, after two years have already passed. There are serious allegations of corruption against the Export Inspection Council and Agencies and its Director Mr. Mazumdar. Two years later, the Minister is laying the paper on the Table of the House: he has to come forward with an explanation or reason as to why this delay is being caused in submitting the Report of the Export Inspection Council and Agencies. I beg of you, please do not allow him to lay the paper on the Table of the House till he comes forward with an explanation as to why this delay has occurred. Two years have passed since 1976 March, and their financial year has ended. There is so much of corruption or allegations of corruption against the Export Inspection Council: you cannot allow him to lay it. The Rules specify that if the Minister makes an unreasonable delay in laying a paper on the Table of the House, he should come forward with a reasonable explanation—and I had given you notice before 10 O' clock on this subject. Sir it is my humble prayer to you, don't allow the paper to be laid on the Table of the House till the Minister comes forward with an explanation as to why the delay has occurred. There is corruption rampant in the organisation. The Rules say that he cannot lay them unless he comes forward with a reasonable explanation.

MR. SPEAKER: Mr. Minister, what is the explanation for the delay?

वाणिज्य तथा नागरिक पूर्ति और सहकारिता मंत्रालय में राज्यमंत्री (श्री आरिफ बेग) : अध्यक्ष महोदय, मैं आपको यह सूचना देता हूँ कि वृत्ति हिन्दी वर्गन करने में कुछ डिफिकल्टी थी, इसीलिये यह विले हुई है।